

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:4003  
ANSWERED ON:23.08.2005  
FOREIGN DIRECT INVESTMENT  
Mishra Dr. Rajesh Kumar

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

(a) whether the Persons of Indian Origin (PIOs) cardholders are likely to be treated at par with NRIs in respect of FDI in different sectors after the promulgation of citizenship Amendment Ordinance; and

(b) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) & (b): Persons of Indian Origin are treated at par with Non Resident Indians for Foreign Direct Investment subject to sectoral policy requirements. Amendment to the Citizenship Act, 1955 has not altered this position.